

"That Schedule stand part of the Bill."

*The motion was adopted.*

*The motion was adopted.*

The Schedule was added to the Bill.

MR. CHAIRMAN: The question is

"That Clause I, the Enacting Formula and the Long Title stand Part of the Bill."

*The motion was adopted*

Clause 1, the Enacting Formula and the Long Title was added to the Bill.

SHRISHANTARAM POTDUKHE I beg to move:

"That the Bill be passed "

MR CHAIRMAN: The question is

"That the Bill be passed "

*The motion was adopted*

16.36 hrs.

**MANIPUR APPROPRIATION  
BILL\* 1992**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRISHANTARAM POTDUKHE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1991-92.

MR CHAIRMAN: The question is

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the Services of the financial year 1991-92."

SHRISHANTARAM POTDUKHE: I introduce\*\* the Bill.

SHRISHANTARAM POTDUKHE: That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1991-92 be taken into consideration "

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1991-92 be taken into consideration "

*The motion was adopted.*

MR CHAIRMAN: The House will now take up Clause by Clause consideration of the Bill

The question is

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

**Clauses 2 and 3 and the Schedule were added to the Bill**

MR. CHAIRMAN: The question is:

"That Clause I, the Enacting Formula and the Long Title stand part of the Bill."

• *The motion was adopted.*

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRISHANTARAM POTDUKHE: Sir, I beg to move:

"That the Bill be passed."

\*Published in Gazette of India, Extraordinary, Part II, Sec. 2 dated 27.3.92.

\*\*Introduced moved with the recommendation of the President.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

MR. CHAIRMAN: Now the House will take the Private Members Bills.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr Chairman, a very serious matter has happened in Nagaland. The Governor of Nagaland has dissolved the Nagaland "Assemb'y under Article 174 of the Constitution without any information to the President of India and without the knowledge of the Government of India. The hon Minister for Parliamentary Affairs is sitting here. I request the Home Minister to come out with a statement tomorrow on what has happened actually

SHRI AMAR ROYPRADHAN (Cooch Behar): Today only.

SHRI MANORANJAN BHAKTA I am saying 'tomorrow' because they will have to ascertain all these matters. Nothing is with the Central Government. News is not there whether they have gone through the spirit of the Constitution or what is the intention. The Nagaland Government is in a minority position and, at such a time, whether the action of the Governor is in line with the spirit of the Constitution or not. This matter also has to be ascertained for the proper functioning of democratic polity. It is absolutely necessary that Government should bring the facts before this House, for the knowledge of the country.

SHRI AMAR ROYPRADHAN: Tomorrow there is no House.

SHRIMANORANJANBHAKTA: Tomorrow there is no House. This is a very serious matter. I think the Minister should react in this matter. This is a very serious matter I seek your protection. The Minister is here. This is not an ordinary matter. The hon. Minister is sitting here.

MR. CHAIRMAN: Mr. Manoranjan

Bhakta, I am sure the Minister is listening. He is making note of it.

SHRIMANORANJAN BHAKTA: He can kindly say.

MR. CHAIRMAN: No. He cannot react to it immediately.

SHRI MANORANJAN BHAKTA: There are many unimportant issues here. But, this is such a thing that the State Governor has acted without the knowledge of the President and without the knowledge of the Government of India.

MR. CHAIRMAN: What is your source of information?

SHRI MANORANJAN BHAKTA It has come in the News Time. (*Interruptions*).

MR. CHAIRMAN: News in which media, radio or TV? I did not read it in the paper this morning. (*Interruptions*)

SHRI P.C. CHACKO (Trichur): PTI news has come.

MR. CHAIRMAN: That is why I am asking. In which media it has come, radio or TV?

SHRI MANORANJAN BHAKTA. The hon. Minister should react.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I will ascertain the facts and come before this House on Monday.

MR CHAIRMAN: Now the House will take up the Private Members Business, starting from 16.00 hrs to 17.00 hrs.

16.44 hrs.

#### COMMITTEE ON PRIVATE MEMBERS 'BILLS AND RESOLUTIONS

#### Seventh Report

[*English*]

SHRI P.S KALIAPERUMAL (Cuddalore): Sir, I beg to move: "That this